

**GOVERNMENT OF INDIA  
TOURISM AND CULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:1039  
ANSWERED ON:08.12.2003  
LEGISLATION TO INCLUDE TOURISM IN CONCURRENT LIST  
NANDIPAKU VENKATASWAMY

**Will the Minister of TOURISM AND CULTURE be pleased to state:**

- (a) whether the Government have set up a Rs.500 crore tourism development fund;
- (b) if so, whether the Government propose to liberalise civil aviation policy and put tourism in the concurrent list for better coordination between the Centre and States;
- (c) if so, whether this proposal has already been approved by the Planning Commission;
- (d) if so, whether the Government are considering to bring forward a legislation in this regard; and
- (e) if so, the details thereof and the extent to which it would help to boost tourism in the country?

**Answer**

MINISTER OF TOURISM AND CULTURE (SHRI JAGMOHAN)

- (a): A proposal for creation of a Tourism Infrastructure Development Fund/Schemewith an allocation of Rs.500 crores during the 10th Plan has been sent to the Planning Commission.
- (b): This proposal is not linked to liberalisation of Civil Aviation policy or placing tourism in the Concurrent list of the constitution. However, the Department of Tourism is in favour of liberalisation of civil aviation policy and placing tourism in the concurrent list of the Constitution for development of tourism in the country.
- (c): The Planning Commission has not approved the proposal to date.
- (d): No legislation is required for implementation of this proposal.
- (e): This will help in improving basic infrastructure facilities like roads, electricity supply, water supply etc. at important tourist places in the country.